

(c). if so, the steps proposed by Government in that direction in near future.'

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO) : (a) and (b) Cultural items are already being included in Doordarshan's news bulletins. Coverage to cultural activities including interviews with personalities are also telecast in cultural magazine programmes and talk shows.

(c) Does not arise.

#### **Discontinuation of Power Supply to Central PSUs and UPSEB**

3535. PROF. SAURIN BHATTACHARYA :  
SHRI GHUFRAN AZAM :

Will the Minister of POWER be pleased to state :

(a) whether it is a fact that the Uttar Pradesh State Electricity Board has abruptly disconnected the power supply to various Central Government Public Sector Undertakings without initiating any action for a negotiated settlement;

(b) whether the Central Government properties in Kanpur have been exposed to risk and danger due to abrupt stoppage of electricity with effect from 7th March, 1993 on the eve of Holi festival;

(c) whether the management of these Public Sectors were denied hearings and assistance by the officials at Lucknow, recently;

(d) whether the Central Government have been urged to protect the units; and

(e) if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER SHRI P. V. RANGAYYA NAIDU) : (a) to (e) The Uttar Pradesh State Electricity Board has not abruptly disconnected the power supply to various Central Government Power Sector Undertakings without initiating any action for a negotiated settlement. The Central Government Undertakings at Kanpur viz., British India Corporation and National Textile Corporation owed Rs. 663.71 lakhs to Uttar Pradesh State Elect-

ricity Board against electricity due resulting into disconnection of power supply to some of their units. Negotiations were held with these units by Uttar Pradesh State Electricity Board as well as State (Government wherein the Undertakings agreed to pay 25% of dues immediately and balance in three equal monthly instalments. Only the Kanpur Textiles (British India Corporation Unit) has made 25% payment as agreed and power supply to the Unit has been restored. A stay had been obtained by the Industrial Units which was vacated by the Hon'ble High Court on 6th March, 1993 and hence action for disconnection of power supply was initiated on March, 7, 1993. It would be seen that disconnection was not related to the Holi festival.

#### **Power Projects Awaiting Sanction of Gas Supplies**

3536. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of POWER be pleased to state :

(a) what are the details of the power projects of Maharashtra for which sanction of gas-supplies or additional gas supplies are pending with Government, indicating the quantum of gas or additional gas supplies required for each project; and

(b) since when each proposal has been pending and by when the sanction is likely to be issued ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI P. V. RANGAYYA NAIDU) : (a) and (b) The information is being collected and will be laid on the Table of the House.

#### **उत्तर प्रदेश राज्य बिजली बोर्ड को कोयले की आपूर्ति**

3537. श्री ईश दत्त यादव : क्या विद्युत मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को उत्तर प्रदेश राज्य बिजली बोर्ड से उसके ताप विद्युत केन्द्रों को कोयले की घटिया किस्म और कम आपूर्ति के बारे में कोई शिकायतें प्राप्त हुई हैं ;